## **LEGISLSATIVE ASSEMBLY OF THE STATE OF GOA**



# **THE GOA SCHOOL EDUCATION (AMENDMENT) BILL, 2006**

(Bill No. 12 of 2006)

(As introduced in the Legislative Assembly of the State of Goa)

# GOA LEGISLATURE SECRETARIAT ASSEMBLY HALL, PORVORIM

**MARCH, 2006** 

### THE GOA SCHOOL EDUCATION (AMENDMENT) BILL, 2006

(BILL No. 12 of 2006)

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#### **BILL**

further to amend the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985).

Be it enacted by the Legislative Assembly of Goa in the Fifty-seventh Year of the Republic of India as follows:-

- 1. Short title and commencement. (1) This Act may be called the Goa School Education (Amendment) Act, 2006.
- (2) It shall come into force at once.
- 2. Amendment of section 11. In section 11 of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985), in sub-section (1A), for the expression "every employee of a recognised private school, aided or not, shall retire at the age of 58 years.", the expression "a teacher of a recognised private school, whether aided or not, shall retire at the age of 60 years and an employee, other than a teacher, of such school shall retire at the age of 58 years." shall be substituted.

#### STATEMENT OF OBJECTS AND REASONS:

Sub-section (1A) of section 11 of the Goa, Daman and Diu School Education Act, 1984 (Act 15 of 1985), deals with the retirement age of every employee of a recognised private school, aided or not. As per the existing provision contained in the said sub-section (1A) of section 11, the retirement age of employee of a recognised school, whether aided or not, is 58 years. It is very well recognised that the most significant factor that influence the quality of education imparted to students is the competence and experience of the teachers. It has been observed that over the last five years teachers retire at the age of 58 years at the peak of their careers with vast academic experience and thus the students' community gets deprived of the benefit of quality education from such experienced teachers. Hence, it is felt necessary to increase the retirement age of teachers from 58 to 60 years, so that quality

education is provided to the students' community by making best use of such experienced teachers.

It is, therefore, necessary to amend sub-section (1A) of section 11 of the said Act, for the purpose mentioned above.

This Bill seeks to achieve the above objects.

#### FINANCIAL MEMORANDUM:

Financial implications are involved in this Bill as the teachers of a recognised private aided schools who are due to retire at the age of 58 years will continue in service till they attain the age of 60 years. The financial implications will be towards the payment of pay and allowances, enhanced death cum retirement gratuity, leave encashment and enhanced monthly pension. The proposed amendment will entail extra expenditure on the part of the exchequer.

#### MEMORANDUM REGARDING DELEGATED LEGISLATION:

No delegated legislation is involved in this Bill.

Luizinho Faleiro Minister for Education.

Panaji- Goa. March, 2006.

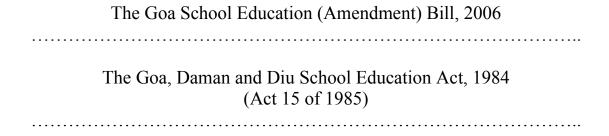
T. N. Dhruva Kumar Secretary to the Legislative Assembly of Goa.

Assembly Hall, Porvorim – Goa. March, 2006.

#### Governor's Recommendation

The Governor has, in pursuance of Article 207 of the Constitution of India, recommended to the Legislative Assembly, the introduction and consideration of the Goa School Education (Amendment) Bill, 2006.

# (Annexure to Bill No. 12 of 2006)



Section 11:- "(1A) Notwithstanding anything contained in any other provision of this Act or the rules framed thereunder or any law for the time being in force or any notification, regulation, decree, Order, Circular, Judgement or instructions, every employee of a recognised private school, aided or not shall retire at the age of 58 years".

T. N. Dhruva Kumar Secretary to the Legislative Assembly of Goa.

Assembly Hall, Porvorim – Goa. March, 2006.